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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

ORIGINAL APPLICATION NO.337 OF 2010  
Cuttack this the 2nd day of July, 2010

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

Rabinarayan Panda ...Applicant  
-VERSUS-  
Union of India & Ors. Respondents

ORDER

Heard Shri C.A.Rao, learned counsel for the applicant and Shri S.K.Ojha, learned Standing Counsel, on whom a copy of the O.A. has already been served, appearing on behalf of the Respondent-Railways and perused the materials on record.

The applicant is at present working as Jr. Telephone Operator under the Respondent-Department. His grievance is that he had been promoted to the grade of Sr. Telephone Operator as a measure of 2<sup>nd</sup> ad hoc promotion, but he had been downgraded to Jr. Telephone Operator on 01.03.2004. His grievance is that in similar matter this Tribunal has allowed the claim of the applicants therein holding that they were entitled to 2<sup>nd</sup> ad hoc promotion and based on this, the applicant has laid his claim that he is entitled 2<sup>nd</sup> adhoc promotion to the grade of Sr. Telephone Operator based on the orders of this Tribunal. In this connection he has ventilated his grievance before the Chief Administrative Officer(Con), East Coast Railwyas vide Annexure-A/8 dated 5.4.2010 which is pending consideration. Shri Ojha submits that Respondent No.3, viz., Senior Personnel Officer© is competent to deal with the matter.

In consideration of the above, without expressing any opinion on the merit of the matter, this O.A. is disposed of at the stage of admission by directing Respondent No.3 to consider the representation filed by the applicant

vide Annexure-A/8 to the O.A. and pass a reasoned and speaking order and communicate the same to the applicant within a period of 90 days from the date of receipt of this order.

Ordered accordingly.

Send a copy of this order along with copy of the O.A. to Respondent No.3 for compliance and free copies of this order be made available to the learned counsel for the parties.

  
ADMINISTRATIVE MEMBER